HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 1442 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 15/10/2024 in WP.No. 88 of 2022. on the file of the High Court.

Between:

Oruganti Ramulu, S/o. Late.Narsaiah Aged about 70 Years, Occ. Agriculture R/o. Koppole Village, Gurrampode Mandal, Nalgonda District, T.S.

...APPELLANT/
RESPONDENT No.6

AND

1. Oruganti Janardhan, S/o. Late. Narsaiah Aged about 74 Years, Occ. Agriculture R/o. H.No.4-11-1235, Duppalapally Road, Chaitanya Nagar, Nalgonda, Nalgonda District, Telangana State

...RESPONDENT/
WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Buildings, Hyderabad
3. The Court of Special Tribunal, Nalgonda District Rep.by its Members.
4. The District Collector, Nalgonda District at Nalgonda
5. The Revenue Divisional Officer, Devarkonda, Nalgonda District
6. The Tahsildar, Gurrampode Mandal, Nalgonda District.

...RESPONDENTS/
RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order in W.P. No. 88 of 2022 dt. 15/10/2024 pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI R.GOPI MOHAN
Counsel for the Respondent No.1: SRI B.NAGESHWAR RAO FOR SRI CH RAVINDER
Counsel for the Respondent Nos.2 TO 6: GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT APPEAL No.1442 of 2024

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri R.Gopi Mohan, learned counsel for the appellant/respondent No.6 and Sri B.Nageshwar Rao, learned counsel representing Sri Ch.Ravinder, learned counsel for respondent No.1/writ petitioner.

2. With the consent finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that once learned Single Judge found procedural impropriety in the proceeding conducted by respondent No.5, the impugned order before the Writ Court should have been set aside and the matter should have been remitted back to respondent No.5 to decide the matter afresh, in accordance with law.

4. It is jointly prayed that the order of learned Single Judge, dated 15.10.2024, in W.P.No.88 of 2022 to that extent be interfered with and the matter may be remitted back to the Tahsildar to decide the matter afresh, in accordance with law, without getting influenced by any observation made by the learned Single Judge.

5. In view of the consensus arrived at, the impugned order, dated 15.10.2024, passed by the learned Single Judge in the aforesaid writ petition stood modified. The impugned order of Tahsildar dated 04.07.2021 is set aside and the consequential proceedings before Tahsildar are revived/restored. The parties shall appear before respondent No.5 on 24.04.2025 at 11.30 AM. Learned Tahsildar shall hear both the parties afresh and decide the matter afresh, in accordance with law, on its own merits. No observation/finding of learned Single Judge shall be binding on the learned Tahsildar. The Tahsildar shall make an endeavour to decide the matter afresh within ninety days from the date of next appearance.

6. With the aforesaid and without expressing any opinion on the merits, the Writ Appeal is **disposed of.** No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K. SHYLESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. The Principal Secretary, Revenue Department, Secretariat Buildings, Hyderabad, State of Telangana
2. The Members, Court of Special Tribunal, Nalgonda District.
3. The District Collector, Nalgonda District at Nalgonda
4. The Revenue Divisional Officer, Devarkonda, Nalgonda District
5. The Tahsildar, Gurrampode Mandal, Nalgonda District.
6. One CC to SRI R.GOPI MOHAN, Advocate [OPUC]
7. One CC to SRI CH.RAVINDER, Advocate [OPUC]
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CD Copies

PSK.
BS

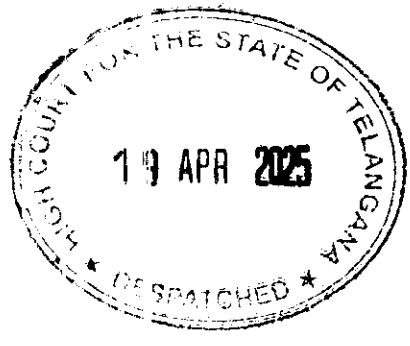
CC TODAY

HIGH COURT

DATED:17/04/2025

JUDGMENT

WA.No.1442 of 2024



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

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19/4/25